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**Central Administrative Tribunal, Principal Bench**

**Original Application No. 30 of 2002**

New Delhi, this the 7th day of January, 2002

**Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. M.P.Singh, Member(A)**

Shri J.M.Verma  
J.E.I (Works)  
Office of the Divisional Engineer(MG)  
Northern Railway,  
S.P.Mukerjee Marg,  
Delhi

**....Applicant**

(By Advocate: Shri S.K.Anand)

Versus

1.Union of India, through  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi-1

2.The Divisional Railway Manager,  
Northern Railway,  
Bikaner

**....Respondents**

**O R D E R(ORAL)**

**By Hon'ble Mr.M.P.Singh, Member (A)**

The applicant was appointed as Sub-Overseer Mistry (in short 'SOM') in Western Railway in the year 1963. He was declared surplus and was absorbed in the alternative category as Clerk in the grade of Rs.260-400 in the Bikaner Division. However on his re-deployment, the pay which he was drawing as SOM was not protected by the Bikaner Division. The applicant will retire on superannuation on 31.3.2002. He has submitted his representations to DRM, Bikaner Division on 1.6.2000 and again on 16.4.2001. Respondents have not taken any decision on his representations as yet.

2. In the circumstances, we feel that ends of justice will be duly met if we direct the respondents to take a decision on the applicant's representations.

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Accordingly, the respondents are directed to consider the aforesaid representations of the applicant and pass a speaking and a reasoned order thereon within a period of two months from the date of receipt of a copy of this order. O.A. is disposed of in the aforestated terms at the admission stage.

Issue DASTI.

*m.p.singh*

( M.P. Singh )  
Member (A)

/dkm/

*Ashok Agarwal*

( Ashok Agarwal )  
Chairman